

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 92/MP/2020 along with IA Nos. 5/2020 and 66/2020**

- Subject : Petition under Section 79(1)(c), Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges.
- Date of Hearing : 6.8.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Raigarh Energy Generation Limited (REGL)
- Respondent : Power Grid Corporation of India Limited (PGCIL)
- Parties Present : Shri Sanjay Sen, Senior Advocate, REGL  
Shri Hemant Singh, Advocate, REGL  
Shri Lakshyajit Singh Bagdwal, Advocate, REGL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Soumya Singh, Advocate, PGCIL  
Shri Swapnil Verma, PGCIL  
Shri Siddharth Sharma, PGCIL  
Shri Ranjeet Rajput, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner, REGL and learned counsel for the Respondent, PGCIL made detailed submissions in support of their respective contentions. Based on their request, the Commission directed the Petitioner and the Respondent to file their written submissions, if any, within 15 days with copy to each other.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**